

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
NEW DELHI

O.A. No. 632/87
T.A. No.

1987

DATE OF DECISION 26-4-89

Mr. D.F. Richard

Petitioner

Shri D.C. Vohra,

Advocate for the Petitioner(s)

Versus

Union of India & Ors.

Respondent

Shri P.H. Ramchandani,

Advocate for the Respondent(s)

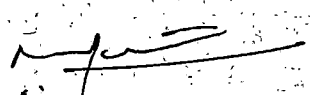
CORAM :

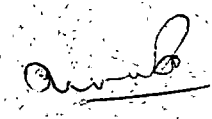
The Hon'ble Mr. P.K. Kartha, Vice-Chairman (Judl.)

The Hon'ble Mr. M.M. Mathur, Administrative Member

1. Whether Reporters of local papers may be allowed to see the Judgement? *yes*
2. To be referred to the Reporter or not? *yes*
3. Whether their Lordships wish to see the fair copy of the Judgement? *No*
4. Whether it needs to be circulated to other Benches of the Tribunal? *No*

MGIPRRND-12 CAT/86-3-12-86-15,000


(M.M. Mathur)
Administrative Member


(P.K. Kartha)
Vice-Chairman (Judl.)